

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/4293/2023 IA/4352/2023 IA/293/2024
IA/1143/2024 IA/1388/2024 C.P. (IB)/783(MB)2021

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

A A Estates Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Adjourned to **03.05.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/